

Control Board provide the approach and methodology for environmentally sound management of e-waste.

- (iv) E-Waste (Management and Handling) Rules, 2011 have been notified on 12th May, 2011. These Rules come in to effect from 1st May, 2012.

(c) and (d) Import of electronic waste for disposal is not permitted in the country. Import of such wastes is permitted only for reuse or recycling or reprocessing with the permission of the Ministry of Environment and Forests and Directorate General of Foreign Trade (DGFT). For effective implementation of these provisions related to import and export, a co-ordination committee including representatives from the Ministry of Finance (Department, of Revenue), the Ministry of Commerce and Industries (DGFT), the Ministry of Shipping (Department, of Ports), the Central Pollution Control Board and select State Pollution Control Boards has been constituted. This committee has been working to sensitize the Customs authorities regarding enforcement of these Rules in order to check illegal import of E-waste into the country.

Mandatory EIA for industrial units

2963. SHRIMATI VASANTHI STANLEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's policy includes ordering Environment Impact Assessment (EIA) of industrial units at the time of closure;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether Government has made it mandatory to organize Public Meetings/ Hearings to communicate the findings of EIA and to include them in the process of oversight; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Environment Impact Assessment (EIA) Notification, 2006 issued under Environment (Protection) Act, 1986 requires all new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this Notification entailing capacity addition with change in process and or technology to obtain prior environmental

clearance as per the procedure prescribed thereunder. No separate EIA is required at the time of closure.

(d) Public Consultation is a mandatory requirement for all those projects activities covered under the EIA Notification, 2006 except those category of projects which are specifically mentioned thereunder. For the purpose of holding Public Hearing, the EIA report is required to be placed before the public. Detailed procedure for conduct of public hearing has also been prescribed in the Notification.

(e) Does not arise, in view of reply to part (d) above.

Environmental clearance to Gundia Hydro Electric Project

2964. DR. VIJAY MALLYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a proposal submitted by the State Government of Karnataka seeking Environmental clearance to Gundia Hydro Electric Project is still pending with the Ministry;

(b) whether the clarifications, information and documentation sought for from the State Government have been furnished by October, 2010; and

(c) by when the environment clearance to the project proposal is expected?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry has constituted an expert panel on the Western Ghats Ecology under the Chairmanship of Prof. Madhav Gadgil for assessing the impacts of various projects on the ecology of this area. Due to location of Gundia Hydro Electric Project, Karnataka in the Western Ghats, the decision on the project is linked to the submission of the report for ecologically sensitive Western Ghats by the Western Ghats Ecology Expert Panel.

Strict laws for conservation of river Ganga

†2965. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the amount Government has spent so far on making river Ganga pollution free;

†Original notice of the question was received in Hindi.